

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CA(CAA) No.538/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>st</sup> February 2018, 10.30 A.M

Name of the Company	Rungta Petro Carb Pvt.Ltd. & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 Mr. A. K. UPADHYAY for PETITIONER

(A.K.)  
1/2/18

ORDER

Ld. Counsel for the petitioners is present.

Petitioner has not attached the certificate issued by he auditor of the Company with effect that accounting treatment followed is in confirmation with the accounting standard prescribed under Section 133 of the Companies Act, 2013.

Petitioner is directed to file the Auditors' Certificate in line with the above within 15 days.

List on 27.02.2018.

Sd  
(Jinan K.R.)  
Member (Judicial)

Sd  
(V.P. Singh)  
Member (Judicial)